

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8557/2019
(Arising out of impugned final judgment and order dated 21-05-2019
in A482 No. 11192/2005 passed by the High Court Of Judicature At
Allahabad)

RAMVEER

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 9666/2019 (II)

Date : 20-02-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Rakesh Kr Khanna, Sr. Adv.
Mr. Ali Mushtaq Nawazish, Adv.
Ms. Shefali Jain, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. Apoorva Agrawaal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sudheer Nagar, Adv.
Mr. Prashant Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mrs. Rachna Srivastav, Sr. Adv.
Mr. Mehul Sharma, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Manoranjan Mishra, Adv.
Mr. Sarbendra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List the matter on 16th April, 2024.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)